

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 303
IB-766(ND)2023
New IA-3190/2024

IN THE MATTER OF:

IDBI Bank Ltd.

... Applicant/Petitioner

Versus

Akshar Kuchroo

... Respondent

Under Section: 95(1)

Order delivered on 03.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Ms. Nibruti Samal, Mr. Sohaib Khan Advs.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3190/2024: The IA has been preferred for taking Status Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)